## GOVERNMENT OF INDIA MINISTRY OF COOPERATION

## **RAJYA SABHA UNSTARRED QUESTION NO. 9** TO BE ANSWERED ON 07/12/2022

### NOC FOR CREATION OF CO-OPERATIVE SOCIETY

### 9. DR. RADHA MOHAN DAS AGRAWAL:

Will the Minister of Cooperation be pleased to state:

(a) whether it is mandatory for Co-operative Societies to obtain No-Objection Certificate (NOC) from the Registrar of the concerned State in order to get registered under the Multi State Societies Act or to get assistance from Central Financial Institutions like NABARD; and
(b) whether it has come to the notice of Government that in some States, the Registrar controlled by the respective Governments are creating hurdles in giving clearance to many social organizations due to various reasons?

#### ANSWER

# MINISTER OF COOPERATION सहकारिता मंत्री (SHRI AMIT SHAH)

(a) No-Objection Certificate (NOC) from Registrar of Cooperative Societies (RCS) of the concerned State is not required for registration of Multi State Cooperative Societies except for the Multi State Cooperative Societies having objects and functions relating to credit or multipurpose objects as per Rule 3(g) of MSCS Rules, 2002. Further, there is no requirement of NOC from RCS for getting assistance from NABARD and NCDC.

(b) No such matter has been reported so far.